

WAR THAKUR): (a) and (b). Yes, Sir. Foreign Exchange Reserves position as on June 1, 1991 was Rs. 2677 crores and on December 3, 1991 the Reserves level was Rs. 7242 crores.

(c) Change in foreign exchange reserves level is the net result of variations in a large number of items in the trade account, invisible receipts and payments, and in the capital account. It is, therefore, not feasible to specifically quantify the breakup of the increase in foreign exchange reserves through cut in imports, export promotion, NRI remittances and foreign loans.

(d) The steps initiated and proposed to be taken to maintain the Balance of Payments position include; macro economic stabilisation through exchange rate adjustment, restoration of fiscal discipline and tight monetary policy, together with structural reforms in trade policy and industrial policy in the short term; increase in capital flows consistent with financial prudence along with their productive use, enhancement of direct foreign investment and inflows from the non-residents Indians over the medium term.

(e) Changes in the exchange rate of rupee vis-a-vis foreign currencies including the Pound Sterling occur mainly owing to differentials in price levels between India and the trading partners, extent of real depreciation of other currencies of countries competing with India, market expectations etc.

[*Translation*]

Trade Agreements with Socialist Countries

2643. SHRI RAM SARAN YADAV: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have

signed trade agreements with some socialist countries;

(b) if so, the details thereof; and

(c) the profit likely to be earned therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Yes, Sir. The Government have signed trade agreements with Soviet Union, Czechoslovakia, Romania, Poland, Hungary, Bulgaria and Yugoslavia.

(b) and (c). The trade agreements with Soviet Union, Czechoslovakia and Romania provide for trade in non-convertible Indian rupees on a balanced basis. The trade agreements with Poland, Hungary, Bulgaria and Yugoslavia provide for trade in convertible currencies. The trade agreements facilitate the smooth flow of trade between the countries concerned.

[*English*]

Take-Over of Closed Textile Mills by NTC

2644. SHRI RAM SHARAN YADAV: Will the Minister of TEXTILES be pleased to state:

(a) whether the National Textile Corporation propose to take over the closed textile mills;

(b) if so, the details thereof?

(c) whether the Government have formulated any scheme to provide alternative employment to workers rendered unemployed due to closure of the mills;

(d) if so, the details thereof; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) No, sir.

(b) Does not arise.

(c) to (e). Government does not provide alternative employment to the jobless workers of closed textile mills.

However, in pursuance of the Textile Policy 1985, Textile workers' Rehabilitation fund has been set-up to provide interim relief to workers rendered un-employed as a consequence of permanent closure of a textile unit which has been closed down on or after 6th June, 1985 and has been registered either with Textile Commissioner, or under Industries (D & R) Act, 1951.

Amenities to Bigger Export Zones.

2645. SHRI C.K. KUPPUSWAMY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to provide basic amenities to the bigger Export Zones which are earning considerable foreign exchange;

(b) if so, when and the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c). The EPZ Scheme envisages that basic infrastructural facilities are provided in each zone which are generally the same. In certain Zones, there are some additional facilities.

Rehabilitation of Deep-Sea Fishing Companies

2647. SHRI PRAKASH V. PATIL: Will

the Minister of FINANCE be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item appearing in the Economic Times dated 30 November, 1991 regarding implementation of the rehabilitation scheme for deep-sea fishing companies;

(b) if so, the number of deep-sea fishing vessels which have been lying ideal for a long time and the reasons thereof;

(c) the approximate loss of foreign exchange as a result thereof; and

(d) the steps taken or proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The Delhi and Bombay edition of 'The Economic Times' dated 30th November, 1991 do not carry any news item regarding implementation of rehabilitation scheme for deep sea fishing companies.

(b) to (d). Do not arise.

Sinsurance cover for Victims of Hit and Run Cases in Road Accidents

2649. SHRISHRAVAN KUMAR PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether there is any scheme or fund for providing minimum insurance cover to every victim of Hit and Run cases against injury or death in a road accident, at State expenses;

(b) if so, the details thereof; and

(c) if not, whether such an insurance cover is proposed to be provided by the Government?